

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4392  
ANSWERED ON:20.08.2010  
LAND TO PRIVATE HOSPITALS/NURSING HOMES BY DDA  
Anandan Shri K.Murugesan

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether the Delhi Development Authority (DDA) allots land for Private Hospitals and Nursing Homes on Priority and concession basis;
- (b) if so, the names of Hospitals/Nursing Homes to which land have been allotted by the DDA alongwith the terms and conditions thereof;
- (c) the present status in regard to compliance of free treatment condition for the poor by these Hospitals and Nursing Homes; and
- (d) the action against the Hospitals and Nursing Homes for non-compliance of said condition alongwith the names thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a) & (b): Delhi Development Authority (DDA) has reported that the mode of disposal of plots for hospitals and nursing homes has been shifted from allotment at Zonal Variant Rate (Concessional Rate) to auction mode by amending the Delhi Development Authority (Disposal of Developed Nazul Land) Rules, 1981 in July, 2002. Prior to that, DDA had allotted land to 54 Societies/Trusts for hospitals/nursing homes at Zonal Variant Rates. The names of such allotments are at Annexure-I. The condition of free treatment for poor patients was incorporated in some of those allotments. As per Delhi High Court Judgements dated 22.3.2007 and 17.7.2007, hospitals which have been given land on concessional rates are required to provide free treatment to the poor patients.

(c) & (d): As per the above judgements of the Delhi High Court, the free treatment condition is required to be monitored by the Directorate of Health Services, Government of National Capital Territory of Delhi (GNCTD). The Directorate of Health Services, GNCTD has informed that 34 hospitals out of the 54 allotments are functioning. It has further added that Rajiv Gandhi Cancer Institute has refused to provide free treatment on the plea that it is not covered by the High Court Order and has filed a writ petition in the High Court. Nine hospitals have filed SLPs in the Supreme Court and have got interim stay orders. Rest of the 24 hospitals are providing free treatment on 10% of their total beds and 25% of total OPD patients.